

COMMITTEE ON PAPERS LAID ON THE TABLE

(2021-2022)

SEVENTEENTH LOK SABHA

78

SEVENTY EIGHTH REPORT

**[Delay in laying of the Annual Reports and Audited Accounts of
the Indian Institute of Information Technology, Lucknow.]**

(Presented to Lok Sabha on 04.04.2022)



सत्यमेव जयते

LOK SABHA SECRETARIAT

NEW DELHI

APRIL, 2022, CHAITRA, 1944(SAKA)

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COMPOSITION OF COMMITTEE ON PAPERS LAID ON THE TABLE

(2021-2022)

Shri Ritesh Pandey

-

Chairperson

MEMBERS

2. Dr. Shafiqur Rehman Barq
3. Shri Margani Bharat
4. Shri Pallab Lochan Das
5. Chowdhury Mohan Jatua
6. Choudhary Mehboob Ali Kaiser
7. Dr. Amol Ramsing Kolhe
8. Dr. A. Chella Kumar
9. Shri Raja Amareshwara Naik
10. Shri Jamyang Tsering Namgyal
11. Smt. Aparupa Poddar
14. Shri Saptagiri Sankar Ulaka
15. Shri Ashok Kumar Yadav

SECRETARIAT

1. Smt. Suman Arora - Joint Secretary
2. Smt. B. Visala - Director
3. Shri Munish Kumar Rewari - Additional Director

INTRODUCTION

I, Chairperson of the Committee on Papers Laid on the Table of the House (2021-22), having been authorized by the Committee to present this Report on their behalf, present this - Seventy Eighth Report in respect of the delays in laying of the Annual Reports and Audited Accounts of the Indian Institute of Information Technology, Lucknow.

2. In terms of the recommendations of the First Report and the Second Report (05th Lok Sabha) and the Second Report (06th Lok Sabha) of the Committee on Papers Laid on the Table, presented to the House on 08th March, 1976: 12th May, 1976 and 22nd December, 1977 respectively, the Annual Report and Audited Accounts of the Organization/company are required to be laid on the Table of the House within nine months of the closure of accounting year.

3. The Committee considered the matter of delays in laying the Annual Reports and Audited Accounts of the Indian Institute of Information Technology, Lucknow and took oral evidence of the representatives of the Ministry of Education (Department of Higher Education) at their sitting held on 22 July, 2021.

4. The Committee considered and adopted this Report at their sitting held on 22 March, 2022.

5. The Committee wish to express their thanks to the officers of the Ministry of Education (Department of Higher Education) and the Indian Institute of Information and Technology, Lucknow for furnishing material, information and submitting their views in the matter before the Committee.

6. The Committee appreciate the officials of the Lok Sabha Secretariat attached to the Committee for rendering valuable secretariat assistance.

7. The Observations/Recommendations of the Committee have been printed in bold letters at the end of the Report.

28 March, 2022

07Chaitra, 1944(Saka)

Ritesh Pandey
Chairperson
Committee on Papers Laid on the Table
Lok Sabha

Report

Delay in laying the Annual Reports and Audited Accounts of the Indian Institute of Information Technology (IIIT), Lucknow

The Indian Institute of Information Technology, Lucknow (IIIT Lucknow) is one of the 20 IIITs set up by the Central Government in the Public-Private Partnership (PPP) mode in 2015. IIIT Lucknow, an Institute of National Importance, admitted its first batch of B. Tech. in the Information Technology with an intake of 50 students w.e.f. the academic session 2015-16. With the current enrollment of 586 students, the Institute offers an array of undergraduate and postgraduate programs such as B.Tech, P.G. Diploma, M.Tech, MBA and Ph.D, mainly in the areas of Computer Science, Information Technology (IT) and Management. The admission is made through central counseling of candidates who qualify in Joint Entrance Examination (JEE) (Mains), Centralized Counseling for M.Tech/M.Arch/M.Plan(CCMT) and Institute Entrance Exam.

2. As per Section 37 of the Indian Institute of Information Technology (Public –Private Partnership) Act, 2017, mentioned hereunder, the papers of the IIIT Lucknow are being laid on the Table of the House:-

"37. (1) The annual report of each Institute shall be prepared under the direction of the Board, which shall include, among other matters, the steps taken by the Institute towards the fulfillment of its objects and an outcome based assessment of the research being undertaken in such Institute, and be submitted to the Board on or before such date as may be specified and the Board shall consider the report in its annual meeting.

(2) The annual report as approved by the Board shall be published and placed on the website of the Institute.

(3) The Board shall prepare and release for every year a report, in English and in Hindi, the working of the Institute in the previous year on or before the expiry of nine months from the close of financial year, and a copy of the same, together with an audited statement of accounts showing the income and expenditure for the previous year shall be submitted to the Central Government and the concerned

State Government within that stipulated time, and the same may be caused to be laid before each House of the Parliament and the concerned State Legislature.”

3. On being enquired by the Committee regarding the time for laying those Papers on the Table of the House in the said Act, Rule or Regulation, the Ministry in their written replies submitted that -

"As per Section 37(3) of the Indian Institute of Information Technology (Public – Private Partnership) Act, 2017, the Annual Report along with audited statement of Accounts shall be prepared and released before the expiry of the nine months from the close of the Financial Year.”

4. On being asked by the Committee to furnish the year-wise funds released by the Government of India to the IIIT, Lucknow during the last five years, the Ministry furnished the information, which is placed in a statement at **Annexure-I**.

5. In terms of the recommendations of the Committee on Papers Laid on the Table contained in its First and Second Reports of 5th Lok Sabha and the Second Report of 6th Lok Sabha presented to the House on 08 March 1976, 12 May 1976 and 22 December 1977 respectively, the Annual Reports and Audited Accounts of the Organization/Company are required to be laid on the Table of the House within nine months of the closure of the Accounting Year. To comply with this requirement proper time schedule should be laid down for compilation of Annual Report and Annual Accounts and their auditing. The Committee felt that normally a period of three months would be sufficient for compilation of Annual Accounts and their submission for Audit; the next six months might be given for auditing of accounts, printing of the Report and sending it to Government for laying. If for any reason, the Annual Reports and Audited Accounts of the Institutes could not be laid within the prescribed period of nine months, the Ministry concerned should lay a Statement within 30 days of the expiry of the aforesaid period or as soon as the House assembles whichever is later, explaining the reasons as to why the documents could not be laid.

6. The scrutiny by the Committee on Papers Laid on the Table reveals that the Annual Reports and Audited Accounts of the IIIT, Lucknow, for the years from 2015-16 to 2018-19 were laid on the Table of the House with delays ranging from 13 months to 37 months. The Annual

Report and Audit Accounts of the IIIT, Lucknow for the years 2019-20 and 2020-2021 have not been laid as yet. Thus, the Ministry of Education (Department of Higher Education) and the IIIT, Lucknow, failed to comply with the parliamentary requirement of laying their documents within nine months of the closure of the financial year. The dates of laying and the extent of delay in laying the Annual Reports and Audited Accounts of the IIIT, Lucknow have been given in **Annexure-II**.

7. The chronological sequence, as submitted by the Ministry, in respect of the finalization of the Annual Reports and Audited Accounts of the IIIT, Lucknow, for the years from 2015-2016 to 2019-2020, is given in **Annexure-III**.

8. On being enquired by the Committee about the reasons for the delay in laying the Annual Reports and Audited Accounts of the IIIT, Lucknow, for the years from 2015-16 to 2019-20, the Ministry in their written reply submitted as under: -

“The Institute was under the mentorship of IIIT Allahabad. The IIIT (PPP) Act, 2017 (No.23 of 2017) was published in the Gazette of India, Extraordinary, Part-II, Section-I on August 9, 2017. After that the proposals for appointment of regular Director and nomination of Chairperson were processed. Consequent upon joining of regular Director w.e.f. 28.02.2019, the Annual reports for 2015-16, 2016-17, 2017-18 were translated and after printing sent to the MoE on 23.07.2019 for laying before each house of the Parliament. The Annual Report and Annual Accounts for the year 2015-16, 2016-17 and 2017-18 were laid in the Lok Sabha on 03.02.2020 and in Rajya Sabha on 05.03.2020.

In 2019, the Institute got shifted to the campus (under construction) at Lucknow from Allahabad. The Annual Report/Annual Accounts for the year 2018-19 was placed in the 10th Meeting of the Governing Body held on 15.01.2020 and after translation and printing (delay in printing due to Covid-19), the Institute sent the same to Ministry of Education in October, 2020. The Annual Report for the year 2018-19 laid in the Rajya Sabha on 17.03.2021 and in Lok Sabha on 22.03.2021. The Annual Report for the year 2019-20 shall be placed in the next Board of Governors' meeting for approval of the Board and shall be placed before the Parliament through the Ministry of Education.”

9. On being asked whether the delays in laying the documents indicate that due importance was not given to the timely laying of the papers before the Parliament and things were taken in a casual manner, the Ministry, in their written reply, submitted as under: -

“The IIIT (PPP) Act, 2017 (No.23 of 2017) was published in the Gazette of India, Extraordinary, Part-II, Section-I on August 9, 2017. After that the proposals for appointment of regular Director and nomination of Chairperson were processed. The regular Director joined the Institute on 28.02.2019. For smooth functioning of the Institute, Secretary, Department of Higher Education has been nominated as the Chairman of the Board of the Institute w.e.f. 04.05.2020 with the approval of Hon’ble Visitor i.e. Hon’ble President of India. Due to Covid -19 pandemic the delay occurred in the following year.

It appears that all possible efforts were made by the Institute and the matter was not taken casually.”

10. On being asked as to whether the Ministry/Institute have identified the stages in which delays have occurred during these years and what they propose to do to curtail delays in future, the Ministry in their written reply submitted as under: -

“The Annual Reports/Annual Audit Reports involves due perusal, deliberations and compliance of the Instructions conveyed by the Finance Committee/ Governing Body/Statutory Audit etc. The principle reasons for the delay may be attributed to the delay in the holding of the meetings due to the pandemic.

The status of laying of the Annual Accounts and the Annual Report of each Institute is being monitored at the level of Secretary, Department of Higher Education. In this regard, Secretary, Department of Higher Education vide his D.O. letter No33-4/2020-TS.III dated 22nd March, 2021 and D.O. No.54-2/2021-TS.1 dated 3rd June, 2021 had circulated timelines for finalization of the Annual Accounts and requested all the Institutes including IIIT Lucknow to adhere to the timelines so that the same are laid on both the Houses of the Parliament within the timelines.”

11. On being enquired by the Committee about any delay in the appointment of the auditors for the purpose of auditing the Annual Accounts of the IIIT, Lucknow during the said years, the Ministry in their written replies submitted as under:-

"Yes, the delay in the appointment of Auditors may be attributed to the delay in the receiving of Annual Accounts from the Finance Committee/Governing Body."

12. On being enquired by the Committee as to how the issue of auditing of the accounts and finally timely receipt of the final audit reports from the audit authorities was dealt with by the Ministry, the Ministry submitted as under :-

"The Institute was reminded from time to time vide letters dated 4/6/2019, 24/6/2019, 2/8/2019, 9/1/2020, 1/3/2020, 8/1/2021, 22/03/2021, 7/5/2021, 3/6/2021 and 14/7/2021 for timely submission of the Annual Account and the Annual Report."

13. On being enquired by the Committee whether the Institute faced any problem in connection with the translation of the documents into Hindi and subsequent printing thereof, the Ministry in their written reply stated as under: -

"Yes. The Institute is not having the required expertise for the Translation and hence the Institute identified a person from another Institute [IIT(ISM) Dhanbad] for translation of the Annual Reports. The Institute shall try to explore the services of the translators available in Lucknow in future. Additionally, the limitations imposed due to Covid-19 pandemic led to the delay in printing of the Annual Reports/Audited Statement."

14. On being asked as to whether the process of accounting has been computerized to facilitate a speedy and timely compilation of accounts of the III, Lucknow, the Ministry stated that, -

"All the financial records at IIIT-Lucknow are being managed and maintained via Tally ERP."

15. On a specific query as to whether the Ministry/IIIT, Lucknow have any internal auditing mechanism to ensure timely compilation of the accounts and also to minimize the audit queries at the time of auditing, the Ministry in their written replies stated that, -

"Internal Auditor has been appointed by IIIT Lucknow w.e.f. 15.09.2020. The Internal Audit Mechanism is being prepared by the Institute and shall take effect once it is approved."

16. The time schedule laid down by the Ministry indicating the normative time for completion of the task at each stage involved in the finalisation of the documents by them is placed at **Annexure-IV**.

17. On being enquired by the Committee as to whether there is any mechanism in the Ministry to monitor the progress of work in this regard and ensure timely laying of the documents, the Ministry in their written reply submitted as under: -

"Yes. The monitoring is being carried out by the Ministry of Education. This is also monitored through Finance Committee and Governing Body, wherein some of the Members are from the Ministry."

18. On being asked regarding any remedial measures that have been taken or proposed to be taken both by the Ministry and the IIIT, Lucknow to ensure timely laying of the documents before the Parliament within the prescribed period of nine months from the closure of the Accounting Year in future, the Ministry of Education (Department of Higher Education) in their written reply submitted as under:-

"Yes. Timely convening the meetings of Finance Committee (FC) and Board of Governors (GB) may prevent future delays in laying of documents before Parliament within the prescribed timelines."

19. The Committee considered the matter of delays in laying of the Annual Reports and Audited Accounts of the IIIT, Lucknow, for the years from 2015-2016 to 2019-2020 and on the issue, took evidence of the representatives of the Ministry of Education (Department of Higher Education) and the IIIT, Lucknow, on 22.07.2021.

20. The Secretary to the Ministry submitted before the Committee that they had introduced a "Portal" made by them to see the consolidated picture of the finalisation of accounts to laying of the documents of each of the Institutions/organizations under their administrative control. They informed the Committee that out of 190 institutions, 50 institutions had uploaded their accounts on this Portal. They also apprised the Committee that reminders to the defaulting institutions

would be sent automatically through this Portal. A copy of the reminder would also be received by the finance department of the Ministry and the funds could be stopped as per the rules. The Committee suggested that an alert system might be incorporated in the Portal which warns the Institutions one week before the deadline of the completion of their work as per the time schedule given to them. The Secretary to the Ministry assured the Committee that they would incorporate these suggestions in their Portal.

Observations/Recommendations

21. The Committee note that the Ministry of Education (Department of Higher Education) and the Indian Institute of Information Technology, Lucknow have not adhered to the time frame stipulated in section 37(3) of the Indian Institute of Information Technology (Public-Private Partnership) Act, 2017 which states that the Annual Report along with Audited statement of Accounts of the IITs shall be prepared and released before the expiry of the nine months from the closure of the Financial Year. The mandatory requirement of laying the Papers has not been complied with as the documents of the IIT, Lucknow for the years 2015-2016 to 2018-2019 were laid with delays ranging from 13 to 37 months and documents for the years 2019-20 and 2020-2021 have not been laid as yet.

The Committee, therefore strongly recommend to the Ministry/IIT, Lucknow to lay the requisite documents of the IIT, Lucknow for the year 2019-2020 and 2020-2021 without any further delay. The Committee would like to be apprised about the action taken by the Ministry in this regard.

22. While examining the reasons for delays in laying the documents of the IIT, Lucknow, the Committee are disappointed to note that the delays were at each stage, from appointment of audit authorities to time taken up by the Ministry in laying the documents on the Table of the House. On being enquired by the Committee, the representative of Ministry/Institute, during evidence, apprised the actual problems faced by them in process of finalisation of documents and informed the Committee about some of the remedial measure taken by them in this regard. They also apprised the Committee that a time schedule has been prepared by them to ensure timely laying of the documents on the Table of the House in future. The Committee hope that with the remedial measures taken by the Ministry/IIT, Lucknow, the documents of the Institute would be laid within stipulated time in future.

23. The Committee also note that a “Portal” had been introduced by the Ministry for all the organisations under their control, depicting the timelines for completion of each stage of the process of laying of requisite documents before the Parliament. The Committee appreciated the steps taken by the Ministry to introduce the Portal and suggested that an alert system might be incorporated in the Portal which warn the Institutions one week before the deadline of the completion of their work as per the time schedule given to them. The Secretary to the Ministry assured the Committee that they would incorporate these suggestions in their Portal.

The Committee believe that with the remedial measures taken by the Ministry, not only the documents of the IIT, Lucknow, but also the documents of all the Organizations under the administrative control of the Ministry would be laid within the stipulated time in future.

24. The Committee also impress upon the Ministry that if due to unavoidable reasons, the Annual Reports and Audited Accounts of the IIT, Lucknow, could not be laid on the Table of the House within the stipulated time, a statement explaining the reasons as to why the requisite documents could not be laid within the prescribed time period should be laid on the Table of the House within 30 days or as soon as the House convenes, whichever is later.

New Delhi

**22 March,2022
1 Chaitra,1944 (Saka)**

**Ritesh Pandey
Chairperson
Committee on Papers Laid on the Table
Lok Sabha**

Appendix- I

Statement showing the year wise fund allocated to Indian Institute of Information Technology, Lucknow for the years 2016-17 to 2020-21

As per the scheme, the Capital cost of each IIIT would be Rs. 128.00 crore to be contributed in the ratio of 50: 35: 15 by the Central Government, the State Government and the Industry Partner(s) respectively (57.5: 35: 7.5 in case of North-Eastern region). Apart from this the Central Govt., will provide assistance towards recurring expenditure to the extent of Rs.10 crore. IIIT Lucknow received financial contributions from Govt. of India, Govt. of Uttar Pradesh, and U. P. Electronics Corporation Ltd. in the ratio of 50:35:15. Against the MoE's liability of Rs.64 cr., under OH-35 (Capital) and Rs.10 cr., under OH-31(Recurring), an amount of Rs.71.72 cr., (Rs.61.94 cr., under OH-35; and Rs.9.78 cr., under OH-31) has been released based on the demands of the Institute and Utilization Certificates. Details of release of last five years are as under:-

Year	OH-31	OH-35	OH-31
2016-17		0	0.34
2017-18		30.00	3.00
2018-19		19.28	2.00
2019-20		7.22	1.00
2020-21		4	2.44
Total		60.50	8.78

Appendix - II

**Statement showing the dates of laying the Annual Reports and Audited Accounts of
Indian Institute of Information Technology, Lucknow for the years 2015-16 to 2019-20**

Year	Date by which required to be laid	Date of laying of Annual Reports and Audited Accounts	Extent of Delay
2015-16	31.12.2016	03.02.2020	37 Months
2016-17	31.12.2017	03.02.2020	25 Months
2017-18	31.12.2018	03.02.2020	13 Months
2018-19	31.12.2019	22.03.2021	15 Months
2019-20	31.12.2020	Not laid	-
2020-21	31.12.2021	Not laid	-

Appendix - III

Information in respect of finalization of the Annual Reports and Audited Accounts of the Indian Institute of Information Technology, Lucknow for the years from 2015-2016 to 2019-2020

Sub-Question	Points	Financial Years				
		2015-16	2016-17	2017-18	2018-19	2019-20
7 (i)	Date of approach to the Audit Authorities	Not available	Not available	23.07.2018	30.09.2019	-
	Time taken after the closure of Accounting year	-----	-----	3 months 23 days	-	-
7(ii)	Date of appointment statutory auditors	23.12.2016	19.07.2017	23.07.2018	-	-
	Time taken after approaching the audit authorities for appointment of auditors	-----	-----	3 months 23 days	-	-
7(iii)	Date of compilation of annual accounts	21.12.2016	23.06.2017	28.06.2018	-	26.02.2021
	Time taken after the closure of the accounting year	8 months 21 days	2 months 23 days	2 months 28 days	-	10 months 26 days
7(iv)	Date of submission of annual accounts to auditors	23.12.2016	19.07.2017	23.07.2018	-	-
	Time taken after closure of respective accounting year	8 months 23 days	3 months 19 days	3 months 23 days	6 months 9 days	-
7(v)	The date and duration for auditing the annual accounts by statutory auditors	26.12.2016 to 13.01.2017	18.09.2017 to 26.09.2017	31.07.2018 to 04.08.2018 and 03.10.2018 to 09.10.2018	25.11.2019 to 29.11.2019	-
7(vi)	The date of queries raised by auditors during auditing/ after completion of the Annual Accounts	26.12.2016 to 13.01.2017	18.09.2017 to 26.09.2017	31.07.2018 to 03.10.2018	26.11.2019 to 29.11.2019	-
	Time taken by auditors in raising the queries during auditing/after completion of the Annual Accounts to Audit Authorities	19 days	9 days	11 days	4 days	-

7(vii)	The date on which the replies to the audit queries were furnished to the Auditors	23.10.2017	09.10.2017	24.10.2018	26.11.2019 to 29.11.2019	-
	The time taken to resolve the queries	8 months 10 days	12 days	21 days	0 days	-
7(viii)	The date on which draft Audit Report was issued by Audit Authorities	27.11.2017	27.11.2017	13.12.2018	24.12.2019	-
	Time taken after auditing of the annual accounts	10 months 14 days	2 months 1 day	02 months 10 days	26 days	-
7(ix)	The date on which the final Audit Report received by Organization	05.02.2018	05.02.2018	25.02.2019	05.03.2020	-
	Time taken after issue of draft report	2 months 9 days	2 months 9 days	2 months 11 days	2 months 9 days	-
7(x)	Total time taken by the audit authorities after receiving of the annual accounts to furnishing the final audit report to the organization	13 months 13 days	6 months 17 days	7 months 2 days	4 months 24 days	-
7(xi)	Date of finalization of the Annual Report	10.12.2018 (Consolidated for FY 2015-16, 2016-17 & 2017-18)			10.01.2020	To be placed in the next meeting of GB
	Time taken after the closure of the financial year; and also	8 months 10 days			9 months 10 days	-
	Time taken after the receipt of the final audit report	NA			NA	-
7(xii)	The date on which documents were got approved from the Competent Authority	10.12.2018 (Consolidated for FY 2015-16, 2016-17 & 2017-18)			15.01.2020	To be placed in the next meeting of GB
	Time taken after finalization of Annual Report	8 months 10 days			9 months 15 days	-
	Time taken after receipt of final audit report	NA			NA	-
7(xiii)	The date on which documents were taken up for translation & printing	Mar 2019- Translation June 2019 (Printing)			03.03.2020 Sep 2020 (printing)	-
	The time taken for completing the task at each stage.	15 days			6 months (Due to Pandemic)	-

7(xiv)	The date for sending the documents to the Ministry for being laid in the House after the completion the task at each stage.	23.07.2019	20.10.2020	After printing the reports shall be forwarded to MoE.
	Time taken by the organizations in sending the documents to the Ministry	23.07.2019	20.10.2020	-
7(xv)	The date of laying the documents in the House.	05.03.2020 (Rajya Sabha) 03.02.2020 (Lok Sabha)	17.03.2021 (RS) 22.03.2021 (LS)	-
	Time taken after receipt of the documents from the Organisation	--	--	-

Appendix -V

**SCHEDULE FOR LAYING OF ANNUAL REPORTS AND AUDITED ACCOUNTS IN
RESPECT OF NATIONAL INSTITUTES OF TECHNOLOGY (NITs) AND INDIAN INSTITUTE
OF ENGINEERING SCIENCE AND EDUCATION (IEST), SHIBPUR (WEST BENGAL)**

1.	Date of finalization of accounts by the Institute	31 st May
2.	Date of submission of Accounts to AG	30 th June
3.	Commencement of inspection of Accounts by AG	31 st July
4.	Completion of inspection of Accounts by AG	15 th August
5.	Actual date of receipt of Approved Accounts in the institute from AG (English & Hindi)	30 th August
6.	Approval of Audited Accounts / Annual Report by the Board of Governors (BoGs)	30 th September
7.	Completion of Printing of Annual / Audited Reports	31 st October
8.	Submission of Annual Reports and Audited Accounts to the Ministry	15 th November
9.	Laying of Annual Report and Audited Account in both the Houses of Parliament	31 st December*

* As per GFR-2017, the Annual Report and Annual Audited Accounts are to be laid on the Table of both the Houses of Parliament within nine months from the closure of the financial year. As such, these Reports should mandatorily be laid before 31st December so as to avoid any delay in submission of these Reports.

**EXTRACTS OF THE MINUTES OF THE NINTH SITTING OF THE
COMMITTEE ON PAPERS LAID ON THE TABLE HELD ON 22 JULY, 2021**

The Committee sat on Monday, 22 July, 2021 from 15:00 hrs. to 16:30 hrs. in Committee Room 'B', Parliament House Annexe, New Delhi.

PRESENT

Shri Ritesh Pandey - **Chairperson**

MEMBERS

2. Dr. A. Chellakumar
3. Shri Pallab Lochan Das
4. Shri Raja Amareshwara Naik
5. Shri S. Ramalingam
6. Shri Saptagiri Ulaka

SECRETARIAT

1. Smt. Suman Arora - Joint Secretary
2. Shri Munish Kumar Rewari - Additional Director
3. Smt. Manjinder Pubbi - Under Secretary

**Representatives of the Ministry of Education (Department of Higher Education)
regarding the delay in laying the Annual Reports and Audited Accounts of the
Indian Institute of Information Technology(IIIT), Lucknow**

- 1 Shri Amit Khare - Secretary, Higher Education, MoE
- 2 Shri Rakesh Ranjan - Additional Secretary, Higher Education, MoE
- 3 Shri Priyank Chaturvedi - Deputy Secretary, Higher Education, MoE
- 4 Dr. Arun Mohan Sherry - Director, IIIT Lucknow

2-6. At the outset, Chairperson welcomed the Members to the sitting of the Committee.

XX XX XX XX
XX XX XX XX

7. The Committee then called, together, the representatives of the Ministry of Education (Department of Higher Education) and the Indian Institute of Information Technology(IIT), Lucknow to take oral evidence with regard to the delays in laying the Annual Reports and Audited Accounts of the Indian Institute of Information Technology(IIT), Lucknow for the years from 2015-2016 to 2019-2020.

8. The Chairperson welcomed the representatives of the Ministry and the Institute to the sitting of the Committee and explained the purpose of convening the meeting. The Chairperson also informed the witness about the provisions of Direction 58 of Directions by the Speaker, Lok Sabha, regarding the confidentiality of the proceedings.

9. At first, the Secretary to the Ministry apprised the Committee that on the advice of the Hon'ble Chairperson, a portal has been introduced by them which would help them to know the exact stages of finalization of the annual reports and audited accounts of each of the organization under their administrative control. They also informed the Committee that out of 188 reports, which had to be laid for the year 2019-2020, 24 reports had been laid. 80 reports were with them, which would be laid during ongoing session. For the year 2018-2019, the 151 Reports had been laid, 23 Reports were with the Ministry and 09 reports were in the office of CAG. They also apprised the Committee that 173 Reports for the year 2016-2017 had been laid on the Table of the House. On the directions of the Committee, the Ministry had also issued the circular to all the central institutions and directed them to follow the time schedule prepared for the purpose.

10. Then, the representative of the Ministry, made a brief Power Point presentation about genesis, functions and achievements of IIT, Lucknow.

11. After that the Committee desired to know the reasons for the delays in laying the documents of the Institute. On being enquired by Shri Saptagiri Ulaka, the Hon'ble Member of the Committee that getting the documents translated in Hindi version was also one of the reasons for the delay in laying of the documents, the representative of the Ministry stated that these

problems were coming in the technical institutions because their teaching, learning and everything is in English. However, they apprised the Committee that they are making arrangements by providing a panel of the agencies for the work.

12. The Hon'ble Member, Shri Pallab Lochan Das, wanted to know the reasons for the delay at each stage i.e. compilation of annual accounts, approaching the audit authorities for audit of the annual accounts, time taken by the audit authorities in auditing the annual accounts and furnishing the final audit reports for these years. In response to the queries raised by the Member, the representative of Ministry/Institute apprised the actual problems faced by them in process of finalization of documents and informed the Committee about some of the remedial measure taken by them in this regard. They also apprised the Committee that a time schedule has been prepared by them to ensure timely laying of the documents on the Table of the House in future.

13. Thereafter, the Hon'ble Chairperson had a detailed discussion with the Secretary of the Ministry on the Portal made by them to see the consolidated picture of the finalization to laying of the documents of each of the Institutions/organizations under their administrative control. They informed the Committee that out of 190 institutions 50 institutions had uploaded their accounts on this Portal. They also apprised the Committee that reminders to the defaulting institutions would be gone automatically through this Portal. A copy of the reminder would also be received by the finance department of the Ministry and the funds could be stopped as per the rules.

14. The Secretary to the Ministry submitted before the Committee that with the help of this Portal, they would be able to focus on the institutions which were not adhering to the time schedule for this purpose. The Hon'ble Chairperson and the Members of the Committee appreciated the steps taken by the Ministry to introduce the Portal and suggested that an alert system might be incorporated in the Portal which warn the Institutions one week before the deadline of the completing their work as per the time schedule given to them. The Secretary to the Ministry assured the Committee that they would incorporate these facts in their Portal.

15. Thereafter, the Hon'ble Chairperson thanked the representatives of the Ministry and the Institute for the useful discussion in connection with the examination of the subject.

A copy of the verbatim proceedings of the sitting of the Committee is enclosed and a copy of the has been kept on record

The Committee then adjourned.

4. After deliberations, the Report and Action- taken Reports as mentioned above have been adopted by the Committee and the Chairperson has been authorized by the committee, as per the factual verification of (narration portion) the Report/Action- taken Reports, to finalize and present these Reports/Action- taken Reports to Lok Sabha.

5 to 11. **X** **X** **X** **X** **X**

The Committee then adjourned.
